

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH "B", LUCKNOW**

[Through Virtual Hearing]

**BEFORE SHRI A.D JAIN, VICE PRESIDENT AND
SHRI T.S. KAPOOR, ACCOUNTANT MEMBER**

**ITA No. 469 & 470/Lkw/2019
Assessment Years 2014-15 & 2015-16**

Tarinder Singh, 120/904, Ranjit Nagar, Kanpur - 208005 PAN ABMPS 9495A (Appellant)	Vs.	Income Tax Officer 2(5), Kanpur (Respondent)
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Appellant by	Shri Rakesh Garg, Advocate
Respondent by	Shri Harish Gidwani, DR
Date of hearing	13/09/2021
Date of pronouncement	13/09/2021

ORDER

PER BENCH :

These are assessee's appeals for Assessment Years 2014-15 and 2015-16 against the orders of the Id. CIT(A)-I, Kanpur dated 26.06.2019.

2. At the outset, it was noticed that the assessee has submitted applications, received by the Registry of this Office on 31.08.2021, vide which it has been submitted that the Principal Commissioner of Income Tax (Central), Kanpur-1 has issued a certificate in Form No.3 on 29.12.2020 under the Vivad Se Vishwas Scheme, therefore, the assessee wants to withdraw the appeals. Ld. DR has no objection in withdrawing the appeals. Accordingly, we dismiss the appeals filed by assessee as withdrawn in

view of the settlement made by assessee under Vivad Se Vishwas Scheme.

3. In the result, both the appeals of the assessee are dismissed as withdrawn.

(Order pronounced in the open court on 13/09/2021)

Sd/-
(A.D. Jain)
Vice President

Sd/-
(T.S. Kapoor)
Accountant Member

Aks -
Dtd. 13/09/2021

Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order

Assistant Registrar